

Ref: LPGCL/Compliance/NGT/2021

February 16, 2021

To,

The Registrar  
The National Green Tribunal  
Copernicus Marg  
New Delhi

Email: [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)

**Sub: Compliance Status and Action Taken Report of LPGCL as directed in the order dated 28.10.2020 passed by the Hon'ble NGT in the matter of Original Application no. 609/2018, Action for Vigilance and Knowledge for Empowerment Versus Lalitpur Power Generation Company Limited & Ors.**

Dear Sir,

The compliance status and action taken report of LPGCL in respect of the captioned matter is as under:

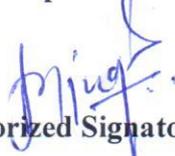
Sl.	Recommendations	Compliance Status
1.	The unit should properly operate its Sewage Treatment Plant (STP) to meet with the stipulated norms.	<b>Complied</b>  The STP is well maintained, operated efficiently & monitored adequately by trained staff/executives. Regular monitoring of inlet & outlet effluent is being done to ensure the quality of treated effluent well within the stipulated norms at our unit lab.  Additionally, the third party (NABL Accredited Laboratory) monitoring is also being carried out on quarterly basis. The STP monitoring reports for last quarters are enclosed as <b>Annexure-1</b> ( Page no. 4 to 11)
2.	The unit should expedite to obtain HW Authorization for Discarded Containers, Spent Ion Exchange Resin Containing Toxic Metals, and Chemical Sludge from Waste Water Treatment Sludge	<b>Complied</b>  Hazardous Waste Authorization was obtained on 19.10.2019 for Discarded Containers, Spent Ion Exchange Resin Containing Toxic Metals, and Chemical Sludge from Waste Water Treatment Sludge. Copy of the same is attached as <b>Annexure 2</b> (Page no.12 to 15)

		We had an agreement with Treatment, Storage and Disposal Facility (TSDf) agency as directed by Uttar Pradesh Pollution Control Board PPCB. The copy of the agreement alongwith TSDf certificate is enclosed as <b>annexure-3A</b> (Page no. 16 to 17) & <b>3 (b)</b> (Page no. 18 to 30)
3.	The unit should provide proper approach road such as paved road to ash dykes.	<b>Complied</b>  Road has already been repaired and completed in November 2019 and now this motorable road is in service without any problem which is verified by the UPPCB on 15.07.2020. Recent photographs are attached as <b>Annexure 4</b> (Page no. 31)
4.	The unit should expedite completion of concreting on HDPE lining	<b>Complied</b>  Concreting on HDPE lining has already been completed which is verified by the UPPB on 15.07.20. The Photographs are attached as <b>Annexure-5</b> (Page no. 32)
5.	The unit should ensure compliance of HW Authorization with reference to Hazardous waste generation.	<b>Complied</b>  We are in strict compliance of HW Authorization with reference to hazardous waste generation. The HW generated is being disposed off as per the direction and guidelines mention in the authorization issued by the UPPCB. We are strictly complying all the rules mentioned in the Hazardous & Other Waste Management and Transboundary Movement Rules, 2016.  A separated covered storage yard has been constructed and the labeling has been done on the barrels. The safe & scientific handling is regular practice to prevent any spillage. The ground water analysis is being done by third party (NABL Accredited Laboratory) on regular basis. The recent analysis reports are enclosed as <b>Annexure-6</b> (Page no. 33 to 44)
6.	The unit should submit the Environmental Compensation (EC) of amount Rs.90,00,000/- (Rupees Ninety Lakh Only).	In Civil Appeal No.2767/2020 filed <i>inter-alia</i> , in respect of this issue of EC and in respect of the directions of this Hon'ble Tribunal concerning preponement of the date of installation of FGD, and also on the issues raised in IA no. 72416/2020 concerning the

		<p>installation of FGD, the Hon'ble Supreme Court vide its order dated 13.08.2020 was pleased to pass the following order:</p> <p><i>"Issue Notice</i> ----- ----- <i>In the meantime for the non-compliance of the order, no coercive step shall be taken....."</i></p> <p>The order is enclosed as <b>Annexure-7</b> (Page no. 45 to 46)</p>
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Yours Sincerely,

**For Lalitpur Power Generation Limited**

  
**Authorized Signatory**

**Encl.:-** as above





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# NOIDA TESTING LABORATORIES

(An ISO : 9001 : 2008, 14001 : 2004 & OHSAS : 18001 : 2007 Certified & NABL Accredited Laboratory)

MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB & HSPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

## TEST CERTIFICATE

Test Report of Waste Water	Report Code WW-160320-04	Date of Issue 07/05/2020
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Issued To **MS Lalitpur Power Generation Company Limited**  
Village- Mirchwara and Burogaon, Tehsil- Mahroni, Lalitpur-284123 (U.P)  
India

### SAMPLING & ANALYSIS DATA

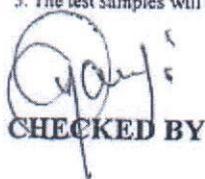
Sample Received On : 16/03/2020  
Sample Drawn By : Mr. Amit Sharma (NTL)  
Sample Drawn On : 14/03/2020  
Sample Description : STP Outlet  
Sample Quantity/Packing detail : 1 lit/Plastic Cane & 500 ml sterilized Bottle  
Analysis Duration : 16/03/2020 to 21/03/2020

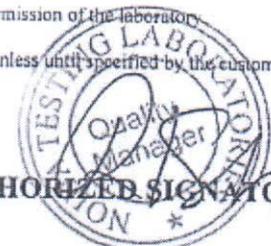
TEST RESULTS					
S.No	Parameter	Test Method	Results	Units	Limit as per MoEF/CPCB norms
1.	pH	IS:3025(Part-11)	7.24	-	6.5-9.0
2.	Total Suspended Solid (TSS)	IS:3025(Part-17)	8.0	mg/l	20 max
3.	Chemical Oxygen Demand (COD)	IS:3025(Part-58)	26.0	mg/l	50 max
4.	Biological Oxygen Demand(as O <sub>2</sub> )	IS:3025(Part-44)	6.5	mg/l	10 max
5.	Total Nitrogen (as N)	IS: 3025 (P- 34)	2.31	mg/l	10 max
6.	Ammonical Nitrogen (NH <sub>4</sub> -N)	IS: 3025 (P- 34)	0.59	mg/l	5.0 max
7.	Total Phosphorus (as P)	IS: 3025 (P- 31)	0.87	mg/l	1.0 max
8.	Faecal Coliform (MPN/100ML)	IS: 1622:1981	62.0	-	<100 MPN/100ML

Remarks- Tested parameters meet as per MoEF/CPCB Norms, notified on dated 30/04/2020.

### Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- This test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

  
CHECKED BY

  
AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, Noida, Gautam Budh Nagar - 201301  
E. : noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com



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+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

## TEST CERTIFICATE

Test Report of Waste Water	Report Code WW-160320-03	Date of Issue 07/05/2020
-------------------------------	-----------------------------	-----------------------------

Issued To **M/S Lalitpur Power Generation Company Limited**  
Village- Mirchwara and Burogaon, Tehsil- Mahroni, Lalitpur-284123 (U.P)  
India

### SAMPLING & ANALYSIS DATA

Sample Received On : 16/03/2020  
 Sample Drawn By : Mr. Amit Sharma (NTL)  
 Sample Drawn On : 14/03/2020  
 Sample Description : STP Inlet  
 Sample Quantity/Packing detail : 1 lit/Plastic Cane & 500 ml glass sterilized Bottle  
 Analysis Duration : 16/03/2020 to 21/03/2020

### TEST RESULTS

S.No	Parameter	Test Method	Results	Units	Limit as per CPCB norms
1.	pH	IS:3025(Part-11)	7.06	-	No limit Specified
2.	Total Suspended Solid (TSS)	IS:3025(Part-17)	158	mg/l	No limit Specified
3.	Chemical Oxygen Demand (COD)	IS:3025(Part-58)	554	mg/l	No limit Specified
4.	Biological Oxygen Demand(as O <sub>2</sub> )	IS:3025(Part-44)	280	mg/l	No limit Specified
5.	Total Nitrogen (as N)	IS: 3025 (P- 34)	258	mg/l	No limit Specified
6.	Ammonical Nitrogen (NH <sub>4</sub> -N)	IS: 3025 (P- 34)	56.0	mg/l	No limit Specified
7.	Total Phosphorus (P)	IS: 3025 (P- 31)	24.2	mg/l	No limit Specified
8.	Faecal Coliform (MPN/100ML)	IS: 1622:1981	>1600	-	No limit Specified

#### Notes:

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*[Signature]*  
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*[Signature]*  
  
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## TEST CERTIFICATE

<b>Test Report of</b>	<b>Report Code</b>	<b>Date of Issue</b>
<b>Waste Water</b>	<b>WW-240620-02</b>	<b>30/06/2020</b>

**Issued To** **MS Lalitpur Power Generation Company Limited**  
**Village- Mirchwara and Burogaon, Tehsil- Mahroni, Lalitpur-284123 (U.P)**  
**India**

### SAMPLING & ANALYSIS DATA

Sample Received On : 24/06/2020  
 Sample Drawn By : Mr. Amit Sharma (NTL)  
 Sample Drawn On : 23/06/2020  
 Sample Description : STP Outlet  
 Sample Quantity/Packing detail : 1 lit/Plastic Cane & 500 ml sterilized Bottle  
 Analysis Duration : 24/06/2020 to 30/06/2020

### TEST RESULTS

S.No	Parameter	Test Method	Results	Units	Limit as per MoEF/CPCB norms
1.	pH	IS:3025(Part-11)	7.08	-	6.5-9.0
2.	Total Suspended Solid (TSS)	IS:3025(Part-17)	4.4	mg/l	20 max
3.	Chemical Oxygen Demand (COD)	IS:3025(Part-58)	48.0	mg/l	50 max
4.	Biological Oxygen Demand(as O <sub>2</sub> )	IS:3025(Part-44)	8.1	mg/l	10 max
5.	Total Nitrogen (as N)	IS: 3025 (P- 34)	1.36	mg/l	10 max
6.	Ammonical Nitrogen (NH <sub>4</sub> -N)	IS: 3025 (P- 34)	0.58	mg/l	5.0 max
7.	Total Phosphorus (as P)	IS: 3025 (P- 31)	0.25	mg/l	1.0 max
8.	Faecal Coliform (MPN/100ML)	IS: 1622:1981	22.0	-	<100 MPN/100ML

**Remarks-** Tested parameters meet as per MoEF/CPCB Norms, notified on dated 30/04/2020.

#### Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
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## TEST CERTIFICATE

Test Report of		Date of Issue
Waste Water	WW-240620-01	30/06/2020

Issued To **M/S Lalitpur Power Generation Company Limited**  
**Village- Mirchwara and Burogaon, Tehsil- Mahroni, Lalitpur-284123 (U.P)**  
**India**

### SAMPLING & ANALYSIS DATA

Sample Received On : 24/06/2020  
 Sample Drawn By : Mr. Amit Sharma (NTL)  
 Sample Drawn On : 23/06/2020  
 Sample Description : STP Inlet  
 Sample Quantity/Packing detail : 1 lit/Plastic Cane & 500 ml glass sterilized Bottle  
 Analysis Duration : 24/06/2020 to 30/06/2020

### TEST RESULTS

S.No	Parameter	Test Method	Results	Units	Limit as per CPCB norms
1.	pH	IS:3025(Part-11)	7.04	-	No limit Specified
2.	Total Suspended Solid (TSS)	IS:3025(Part-17)	87.3	mg/l	No limit Specified
3.	Chemical Oxygen Demand (COD)	IS:3025(Part-58)	290	mg/l	No limit Specified
4.	Biological Oxygen Demand(as O <sub>2</sub> )	IS:3025(Part-44)	148	mg/l	No limit Specified
5.	Total Nitrogen (as N)	IS: 3025 (P- 34)	164	mg/l	No limit Specified
6.	Ammonical Nitrogen (NH <sub>4</sub> -N)	IS: 3025 (P- 34)	46.0	mg/l	No limit Specified
7.	Total Phosphorus (P)	IS: 3025 (P- 31)	4.92	mg/l	No limit Specified
8.	Faecal Coliform (MPN/100ML)	IS: 1622:1981	>1600	-	No limit Specified

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## TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Waste Water	WW-210920-04	30/09/2020

Issued To **M/S Lalitpur Power Generation Company Limited**  
**Village- Mirchwara and Burogaon, Tehsil- Mahroni, Lalitpur-284123 (U.P)**  
**India**

### SAMPLING & ANALYSIS DATA

Sample Received On : 21/09/2020  
 Sample Drawn By : Mr. Amit Sharma (NTL)  
 Sample Drawn On : 21/09/2020  
 Sample Description : STP Outlet  
 Sample Quantity/Packing detail : 1 lit/Plastic Cane & 500 ml sterilized Bottle  
 Analysis Duration : 21/09/2020 to 30/09/2020

### TEST RESULTS

S.No	Parameter	Test Method	Results	Units	Limit as per MoEF/CPCB norms
1.	pH	IS:3025(Part-11)	7.46	-	6.5-9.0
2.	Total Suspended Solid (TSS)	IS:3025(Part-17)	10.0	mg/l	20 max
3.	Chemical Oxygen Demand (COD)	IS:3025(Part-58)	36.0	mg/l	50 max
4.	Biological Oxygen Demand(as O <sub>2</sub> )	IS:3025(Part-44)	7.6	mg/l	10 max
5.	Total Nitrogen (as N)	IS: 3025 (P- 34)	2.61	mg/l	10 max
6.	Ammonical Nitrogen (NH <sub>4</sub> -N)	IS: 3025 (P- 34)	0.63	mg/l	5.0 max
7.	Total Phosphorus (as P)	IS: 3025 (P- 31)	0.76	mg/l	1.0 max
8.	Faecal Coliform (MPN/100ML)	IS: 1622:1981	58.0	-	<100 MPN/100ML

Remarks- Tested parameters meet as per MoEF/CPCB Norms, notified on dated 30/04/2020.

#### Notes:

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*Amit Sharma*  
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## TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Waste Water	WW-210920-03	30/09/2020

Issued To **M/S Lalitpur Power Generation Company Limited**  
**Village- Mirchwara and Burogaon, Tehsil- Mahroni, Lalitpur-284123 (U.P)**  
**India**

### SAMPLING & ANALYSIS DATA

Sample Received On : 21/09/2020  
 Sample Drawn By : Mr. Amit Sharma (NTL)  
 Sample Drawn On : 21/09/2020  
 Sample Description : STP Inlet  
 Sample Quantity/Packing detail : 1 lit/Plastic Cane & 500 ml glass sterilized Bottle  
 Analysis Duration : 21/09/2020 to 30/09/2020

### TEST RESULTS

S.No	Parameter	Test Method	Results	Units	Limit as per CPCB norms
1.	pH	IS:3025(Part-11)	7.46	-	No limit Specified
2.	Total Suspended Solid (TSS)	IS:3025(Part-17)	162	mg/l	No limit Specified
3.	Chemical Oxygen Demand (COD)	IS:3025(Part-58)	548	mg/l	No limit Specified
4.	Biological Oxygen Demand(as O <sub>2</sub> )	IS:3025(Part-44)	292	mg/l	No limit Specified
5.	Total Nitrogen (as N)	IS: 3025 (P- 34)	268	mg/l	No limit Specified
6.	Ammonical Nitrogen (NH <sub>4</sub> -N)	IS: 3025 (P- 34)	62.3	mg/l	No limit Specified
7.	Total Phosphorus (P)	IS: 3025 (P- 31)	23.10	mg/l	No limit Specified
8.	Faecal Coliform (MPN/100ML)	IS: 1622:1981	>1600	-	No limit Specified

#### Notes:

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*Sharma*  
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MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB & HSPCB Recognized Laboratory

Analyzing for an Assured Future

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## TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Waste Water	WW-281220-04	02/01/2021

Issued To **M/S Lalitpur Power Generation Company Limited**  
**Village- Mirchwara and Burogaon, Tehsil- Mahroni, Lalitpur-284123 (U.P)**  
**India**

### SAMPLING & ANALYSIS DATA

Sample Received On : 28/12/2020  
 Sample Drawn By : Mr. Amit Sharma (NTL)  
 Sample Drawn On : 28/12/2020  
 Sample Description : STP Outlet  
 Sample Quantity/Packing detail : 1 lit/Plastic Cane & 500 ml sterilized Bottle  
 Analysis Duration : 28/12/2020 to 02/01/2021

### TEST RESULTS

S.No	Parameter	Test Method	Results	Units	Limit as per MoEF/CPCB norms
1.	pH	IS:3025(Part-11)	7.03	-	6.5-9.0
2.	Total Suspended Solid (TSS)	IS:3025(Part-17)	5.60	mg/l	20 max
3.	Chemical Oxygen Demand (COD)	IS:3025(Part-58)	28.0	mg/l	50 max
4.	Biological Oxygen Demand(as O <sub>2</sub> )	IS:3025(Part-44)	6.2	mg/l	10 max
5.	Total Nitrogen (as N)	IS: 3025 (P- 34)	2.12	mg/l	10 max
6.	Ammonical Nitrogen (NH <sub>4</sub> -N)	IS: 3025 (P- 34)	0.58	mg/l	5.0 max
7.	Total Phosphorus (as P)	IS: 3025 (P- 31)	0.69	mg/l	1.0 max
8.	Faecal Coliform (MPN/100ML)	IS: 1622:1981	42.0	-	<100 MPN/100ML

Remarks- Tested parameters meet as per MoEF/CPCB Norms, notified on dated 30/04/2020.

#### Notes:

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2. Responsibility of the Laboratory is limited to the invoiced amount only.
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**AUTHORIZED SIGNATORY**



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MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB & HSPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

## TEST CERTIFICATE

Test Report of Waste Water	Report Code WW-281220-03	Date of Issue 02/01/2021
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Issued To **M/S Lalitpur Power Generation Company Limited**  
Village- Mirchwara and Burogaon, Tehsil- Mahroni, Lalitpur-284123 (U.P)  
India

### SAMPLING & ANALYSIS DATA

Sample Received On : 28/12/2020  
Sample Drawn By : Mr. Amit Sharma (NTL)  
Sample Drawn On : 28/12/2020  
Sample Description : STP Inlet  
Sample Quantity/Packing detail : 1 lit/Plastic Cane & 500 ml glass sterilized  
Bottle  
Analysis Duration : 28/12/2020 to 02/01/2021

### TEST RESULTS

S.No	Parameter	Test Method	Results	Units	Limit as per CPCB norms
1.	pH	IS:3025(Part-11)	7.34	-	No limit Specified
2.	Total Suspended Solid (TSS)	IS:3025(Part-17)	158	mg/l	No limit Specified
3.	Chemical Oxygen Demand (COD)	IS:3025(Part-58)	522	mg/l	No limit Specified
4.	Biological Oxygen Demand(as O <sub>2</sub> )	IS:3025(Part-44)	290	mg/l	No limit Specified
5.	Total Nitrogen (as N)	IS: 3025 (P- 34)	287	mg/l	No limit Specified
6.	Ammonical Nitrogen (NH <sub>4</sub> -N)	IS: 3025 (P- 34)	60.2	mg/l	No limit Specified
7.	Total Phosphorus (P)	IS: 3025 (P- 31)	24.10	mg/l	No limit Specified
8.	Faecal Coliform (MPN/100ML)	IS: 1622:1981	>1600	-	No limit Specified

### Notes:

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AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, Noida, Gautam Budh Nagar - 201301  
E. : noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com



# UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

ANNEXURE-2

12

Ref. No : 7116/UPPCB/Jhansi(UPPCBRO)/HWM/LALITPUR/2019 Dated: 19/10/2019

To,

M/s LALITPUR POWER GENERATION COMPANY LIMITED  
VILLAGE - BUROGAON AND MIRCHWARA, LALITPUR, 284123  
Tehsil :Mahroni  
District :LALITPUR

**Sub :-** Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 7116 and 19/10/2019 .
2. Reference of application (No. and date) 4622806 and 26/02/2019 .
3. Mr SURAT NARYAN MANI TIRPATHI of M/s LALITPUR POWER GENERATION COMPANY LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at VILLAGE - BUROGAON AND MIRCHWARA, LALITPUR .

### Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Empty Barrels/Containers/liners contaminated with hazardous chemicals/wastes (Schedule-I, Sr. No. 33.1)	To Registered Recycler	10 Ton/Annum
2	Sludge and Filter contaminated with Oil (Schedule-I, Sr No. 33.2)	To TSDF or mixing with coal and burnt in Boiler.	3 Ton/Annum
3	Used or spent Oil (Schedule-I, S. No. 5.1)	To Registered Recycler	30 KL/Annum
4	Waste or residues containing Oil (Schedule-I, S.No. 5.2)	To TSDF or mixing with coal and burnt in Boiler.	2.6 Ton/Annum
5	Spent ion exchange resin containing toxic metals (Schedule-1, S. No. 35.2)	To TSDF	10 Ton/Annum
6	Chemical sludge from waste water treatment (Schedule-I, S. No. 35.3)	To TSDF	10 Ton/Annum

1. The authorization shall be valid for a period of 19/10/2024 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

### A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

## **B Specific Conditions of Authorization**

1. The authorization certificate issued under the provisions of HoWM Rules, 2016 vide Board's letter No. 556/UPPCB/Jhansi(UPPCBRO)/HWM/LALITPUR/2018 Dated : 18/07/2018 will be ineffective from the date of issuance of this certificate.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. An application for the renewal of an authorization shall be made in form 1, before its expiry as laid down in rule. It is further brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 shall be allowed to

operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.

5. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
6. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7. The authorized person shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
8. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
9. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization issued under the Rule – 7 of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
10. You are directed to display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
11. It is the mandatory duty of the authorized person to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.
12. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
13. An ETP sludge/salt test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
14. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
15. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
16. You shall have the valid membership of any common TSDF for S.L.F. (M/S U.P. Waste Management Project Kumbhi Kanpur Dehat or M/s Bharat Oil and Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat. permitted by U.P.P.C.B.), and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within three month of this letter. The authorized incinerator is with M/s Bharat Oil Company, Sahibabad, Ghaziabad for oily waste and paint sludge only.
17. You are required to store the hazardous waste safely and send it to TSDF/incinerator within Ninety days
18. This authorization is valid till the industry is having valid consent as per the provisions of Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

15

( Authorized Signatory )

**UTTAR PRADESH POLLUTION CONTROL BOARD**

Copy to: To the Regional Officer, U.P.Pollution Control Board, Jhansi for information and necessary action .

**CEO/EE, I/C Circle** \_\_\_\_\_

ANNEXURE - 3A



**Bharat Oil & Waste Management Ltd.**

Petroleum Refining, Hazardous Waste Management & Incineration  
Refiners & Manufacturers of Industrial Lubricating Oils



16

21  
CENTURY  
LEADERS & CREATORS

## MEMBERSHIP CERTIFICATE

**M / s. Lalitpur Power Generation Company Ltd.**

**Village - Mirchwara Burogaon, Tehsil - Mehrauni Lalitpur-284123, UP**

is a registered member of our facility



BOWML/K/3766/28

**Gate No. 672. Vill. Kumbhi, Akbarpur Road, NH - 2 Kanpur-Dehat-209101, UP**

for safe, legal & scientific Disposal of Hazardous Waste

**Member # : BOWML/K/3766/20**

**Expiry Date : December 27, 2021**



Scan & Verify

One may verify 'active' membership by calling

Bharat Oil & Waste Management Ltd. at

011-4100 0710, 2981 6466 or Email: [sales@bharatoil.com](mailto:sales@bharatoil.com)

For Bharat Oil & Waste Management Ltd.

Pragati Rohtagi	Digitally Signed By:Pragati Rohtagi
Sales Cordinator	Date: 2020-12-04 15:30:31
<a href="mailto:sales@bharatoil.com">sales@bharatoil.com</a>	IP: 122.161.199.235
	ID: O5wam8hj3pgyS+fd6ccRHw==
	Click here to E-verify

**Authorized Signatory**

For Bharat Oil & Waste Management Ltd.

Sunder K Kukreja	Digitally Signed By:Sunder K Kukreja
GM (Admin & Fin.)	Date: 2020-12-04 15:32:42
<a href="mailto:sales@bharatoil.com">sales@bharatoil.com</a>	IP: 117.99.166.24
	ID: zSIJ+WbKaWWG1kg7zqPp7w==
	Click here to E-verify

**Authorized Signatory**



11, Community Centre, LGF, East of Kailash  
New Delhi - 110 065, India

**Regd. Office :**

11 LGF, Community Center, East of Kailash, New Delhi-110065, India  
Ph : 41000710, 26210205    Telefax : 26216466

**Email : [sales@bharatoil.com](mailto:sales@bharatoil.com)    [www.bharatoil.com](http://www.bharatoil.com)**

- (17)
- E - 18, Sahibabad Industrial Area, Site 4  
Ghaziabad - 201 010 (UP) India
  - Gata No. 672, Vill. Kumbhi, NH - 2  
Ramabai Nagar - 209 101 (U.P.)
  - Mauza Mukimpur Roorkee-Lakshar Road  
Roorkee - 247664 (UK)
  - SIDCUL - Haridwar (UK)



उत्तर प्रदेश UTTAR PRADESH

BX 215279

## AGREEMENT

THIS AGREEMENT made on this **28<sup>th</sup> Day December 2019** between **M/s Lalitpur Power Generation Company Ltd.**, a Company incorporated under Companies Act 2015, having its registered office at **Village-Mirchwara Burogaon, Tehsil- Mehrauni, Distt- Lalitpur Uttar Pradesh-284123** and its Plant located at **Village-Mirchwara Burogaon, Tehsil- Mehrauni, Distt- Lalitpur Uttar Pradesh-284123** (hereinafter called as "**FIRST PART**") which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part.

AND

M/s **Bharat Oil and Waste Management Ltd (BOWML)**, a Company registered under the Companies Act 2015, having its registered office and corporate head office at 11, LGF, Community Center, East Of Kailash, New Delhi 110065 and its engineered common facility at Gata #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat, UP-209101, duly authorized by the Uttar Pradesh Pollution Control Board and having another Facility at Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand), duly authorized by the UEPPCB, Dehradun to treat, store and dispose of Hazardous Waste and/ or Bharat Oil Company (India) Registered (BOC) a partnership concern registered under the

For Bharat Oil & Waste Management Ltd.



*Arvind*

Director



उत्तर प्रदेश UTTAR PRADESH

BX 215280

Partnership Act with its registered office at 169 Kailash Hills, New Delhi 110065, duly registered with Central Pollution Control Board, having its CHWTSDF at E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, (UP), duly authorized by the UPPCB, under the Environment Protection Act 1986 (for short the 'Act') and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and / or the E-Waste (Management) Rules 2016 (for short 'The Rules') as amended from time to time, represented by its Director/Partner, as the case may be ( hereinafter called as "SECOND PART " which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

WHEREAS First Part is **engaged in Production of Power Generation** and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at **Village-Mirchwara Burogaon, Tehsil-**



For Bharat Oil & Waste Management Ltd.

*Signature*

Director

**Mehrauni, Distt- Lalitpur Uttar Pradesh-284123** is enclosed herewith marked as Annexure.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-named facility/facilities.

**Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -**

1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of First Part as per the guidelines prescribed by Pollution Control Board or First Part can also send HW to SECOND Part's Plant directly at its own cost.
2. Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.
3. SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB.
4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out HW from the premises of the First Part, in cases of non-compliance of statutory norms on the part of SECOND PART.
5. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.
6. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Rates are with Containers/Bags, arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the



For Bharat Oil & Waste Management Ltd.

*[Handwritten signature]*

Director

storage place under cover. Container/Bags' weight will also be added in the weight of the material for disposal charges and these are not returnable basis.

7. FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.
8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.
9. FIRST PART must provide comprehensive Laboratory Analysis Report from a CPCB approved Laboratory of each type of Hazardous Waste for Finger Print Analysis. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via Electronic mail as well as by courier/speed post to SECOND PART.
10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.
11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.
12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules and / or E-Waste rules any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.

For Bharat Oil & Waste Management Ltd.



*Wadeem*

Director

13. The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.
14. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.
15. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.
16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, **for a minimum load of One (1) MT.**
17. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued there under from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.
18. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

**IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:**

For Bharat Oil & Waste Management Ltd.



*Wankar*

Director

19. This Agreement is valid for a period of five (5) years from date of signing this agreement.
20. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.
21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, It will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.
22. The main mode of final disposal of HW shall be Incineration/Pre-Processing/Co-Processing/Land-filling and ash would be cemented and landfilled. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.
23. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.
24. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of lifting of material. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.
25. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.
26. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the

For Bharat Oil & Waste Management Ltd.



*Narain*

Director

performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars or natural calamities.

- 27. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.
- 28. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
- 29. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
- 30. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.
- 31. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.
- 32. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.
- 33. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART'S manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.

For Bharat Oil & Waste Management Ltd.



Director



34. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.
35. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.
36. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.
37. SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste vide UEPPCB approval No. 7116/UPPCB/Jhansi(UPPCBRO)/HWM/Lalitpur/2019 Dated 19.10.2019 valid till 19.10.2024 (copy attached), and has valid unexpired Consent to Operate under Air Act No. 35490/UPPCB/Jhansi(UPPCBRO)/CTO/Air/Lalitpur/2018 dated 16.02.2019 & Water Act No.35522/UPPCB/Jhansi(UPPCBRO)/CTO/Water/Lalitpur/2018 dated 16.02.2018 valid till 31.12.2020 (copy attached). The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. First Part will notify promptly in 30 days to SECOND PART if it has been ordered **closure** by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

For Bharat Oil & Waste Management Ltd.

*Navendu*

Director

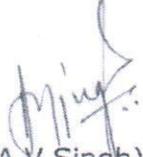


This Agreement is signed on this 28.12.2019 at Noida.

For "M/s Lalitpur Power Generation Company Ltd."

For Bharat Oil & Waste Management Ltd./

Bharat Oil Company (P) Management Ltd.  
For Bharat Oil Company (P) Regd.

  
(Dr. A V Singh)  
Chief Sustainability Officer  
(First Part)



  
Director  
Naresh Manglani/BT Manglani  
Director/Partner  
(Second Part)

Witnesses:

Rajesh Singh  
1. B-10, sec-2, Noida  
(Name & Address)

D. B P Singh  
2. B-10, sec-2, Noida  
(Name & Address)

  
1. \_\_\_\_\_  
(Name & Address)

  
2. \_\_\_\_\_  
(Name & Address)

Anurag Tiwari

Contact Number & Mail id for future prospects:

FIRST PART CONTACTS (Please fill before sending)

Name :- Dr. B.P Singh  
Mob. No. :- 7081008886  
Mail Id :- [drbpsingh.ltp@lpgcl.com](mailto:drbpsingh.ltp@lpgcl.com)  
PAN :- AABCL6739M  
GSTM: 09AABCL6739M1ZX

SECOND PART CONTACTS

Name :- Anurag Tiwari  
Mob.: 8874207654  
Mail ID: [anurag@bharatoil.com](mailto:anurag@bharatoil.com),  
PAN:-  
GSTM:

## ANNEXURE

### Waste Management & Handling Service Charge

This annexure is in conjunction with agreement signed between M/s Lalitpur Power Generation Company Ltd. and Bharat Oil & Waste Management Ltd on date 28.12.2019.

First part WILL PAY AN AMOUNT OF Rs. 15,000/- plus application GST @ 18% (Total Rs. 17,700/-) to second part TOWARDS Non-Refundable Lifetime Membership Deposit which will be applicable for lifetime from the date of signing of this Agreement and membership will be renewed per without any extra charges.

**Category - A:** shall be paid by Second Part

NO.	Type of Hazardous Wastes	Quantity/Annum	Second Part Rates
1	Used Oil/ Waste Oil		Rs.2000/- (Two Thousand only) per drum

- a) Used Oil waste must comply with parameters as per Schedule V Part A of HW Rules, i.e. without water & sludge. SECOND PART will only pay for fully filled drums of 220 liters capacity. Part filled drums with quantity less than 220 liters will be free of charge. Note: Rate will be changeable according to market value.
- b) Quoted rates are inclusive of GST, with container.

**USER CHARGES:** FIRST PART will have to pay the following charges for the Waste Management Services provided by SECOND PART:

**Category - B:** shall be paid by FIRST PART:

**Category - B: - Hazardous Waste:- Collection, Treatment, Storage and Disposal (LANDFILL /INCINERATION Charge)**

Sr. No.	Type Hazardous Waste	Approx. Generation Frequency/ Annum	SECOND PART Rates in Rs. per Unit
1.	Chemical Sludge (cat.35.3)		Rs. 5.00 per Kg (Rupees Five per kg only)
2.	Spent Ion Resin (cat.35.2)		Rs. 25.00 per Kg (Rupees Twenty Five per kg only)
3.	Air/Oil Filters (Incinerable)	5 Piece	Rs. 45.00 per Piece (Rupees Forty Five per PIECE only)
4.	Hazardous waste material like, Cotton Waste, plastic	400 KG	Rs. 17.00 per Kg (Rupees Seventeen per kg)

For Bharat Oil & Waste Management Ltd.



*Wenem*

Director

	Waste, <b>Poly bags, Oil Soaked cotton</b> , paper waste, rubber waste, Hand gloves, Cartoon waste, Waste Grease, Oily Sludge etc (Incinerable)		only)
5	<b>E-Waste</b> (CFL/Tube lights, Chokes, Capacitors, wires, Printers, Cartage, Mouse, Key board, CPU, Chargers, Monitor etc.)	<b>150 KG</b>	Rs.40.00 per kg (Rupees Forty Per kg Only)
6.	<b>Discarded Containers Drums 5 to 200 liters capacity.</b>	-----	Rs. 7.00 per Kg (Rupees Seven per kg. only)

- Above rates are exclusive of all taxes;

### Transport Charges:

Sr. No.	Type of Hazardous Waste	Approx. Generation Frequency/annum	SECOND PART Rates in Rs. per Unit
1.	Category-(A&B)	_____MT	Minimum charges Rs. 18,000/-(Rupees Eighteen thousand only) per trip Truck billable (max. 9MT, beyond 9MT as per actual pro-rated) if above then Rs. 2000/MT (Rupees Two thousand per MT only)

- Vehicle availability only for 3 hours. If it exceeds more than 3 hours, charges for full day (above) will be charged.
- First part can also send wastes at Second Part's Plant.
- **First Part should send or dispose Hazardous Waste for minimum 4 times in a year so that its membership can be renewed by SECOND PART.**

**Transport: - You can also send wastes directly to our Kanpur Plant.**

For Bharat Oil & Waste Management Ltd.

*Narayan*  
Director



**TERMS & CONDITIONS:****a) Additional MoeF Post-Closure Monitoring / Escrow Fund Charge**

A charge of @ 5% on the total of above charges shall be applicable and levied on the actual waste quantities disposed for landfill (SLF) waste. This charge is deposited in an escrow account to pay for any emergency remediation and post closure period of TSDF. This is required by MoeF, Government of India and is applicable to all landfill waste (SLF).

- b) A minimum billing of Rs. 4000/- (Rs. Four Thousand only) plus taxes** or as per stipulated rates will be applicable even if there is no waste lifted to be disposed in a quarter is payable by FIRST PART to the SECOND PART until the termination of this agreement/ Annexure.
- c) GST or other taxes as applicable by GOI shall be paid by FIRST PART.**
- d) FIRST PART** shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at **FIRST PART** plant. Containers/Gunny bags arranged by **FIRST PART** shall be of metallic/PVC and kept at the storage place under cover.
- e) FIRST PART** shall deliver their waste at SECOND PART plant **Gata #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat, UP-209101** at its own cost. If SECOND PART lifts the material transportation cost shall be borne by **FIRST PART** as quoted below. Loading is in scope of **FIRST PART**.
- f) The transport charges are subject to revision if fuel prices are increased or decreased by Government beyond 10% from the price on the date of signing this Annexure.**
- g) The above transportation cost is for material of upto 1.1 MT/m<sup>3</sup> density. If density is lower than 1.1 MT/m<sup>3</sup>, the transport cost will be increased on pro-rata basis as the lighter waste material occupies more volume.**
- h) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.**
- i) A maximum of 2 hour will be allowed for lifting, loading & paperwork upon arrival of truck/container at site of the FIRST PART.**
- j) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.**
- k) For Category (A) Payment shall be made by SECOND PART in favour of FIRST PART by Cheque/DD/NEFT within a week of receipt of FIRST PART Invoice. (Used/ Waste Oil should meet parameters as per Schedule V(A) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended).**
- l) For Category (B) FIRST PART shall pay to SECOND PART within a week of receipt of SECOND PART Invoice, Payment by cheque/Demand Draft/ NEFT.**

For Bharat Oil & Waste Management Ltd.



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Director

- m) NO CASH TRANSACTION WILL BE ENTERTAINED. However, besides cheque, SECOND PART accepts payments under NEFT/ RTGS route also. FIRST PART has to declare the quantity of hazardous waste generation on Quarterly/ Annual basis, while applying for fresh Membership.
- n) TAXES / LEVIES:- All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc, as applicable from time to time, will be payable by FIRST PART.
- o) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoEF Approved Laboratory Test Reports of each waste type.
- p) If FIRST PART sends goods which are not lawful, controlled substance, radio-active, bio-medical, explosive and/or not authorized/approved to be accepted by the SECOND PART (facility operator) by SPCB then the same shall be notified to SPCB and FIRST PART; The waste shall be refused and returned to the FIRST PART at full transport, handling cost payable by FIRST PART to SECOND PART.
- q) If FIRST PART sends waste / goods which are as agreed upon yet not matching within +-10% the test analysis report provided by the FIRST PART OR IF FIRST PART sends waste/goods which are Hazardous Waste but NOT as agreed upon THEN - the SECOND PART will charge as decided by SECOND PART and FIRST PART agrees to pay immediately upon demand the Laboratory Comprehensive Test Analysis Charge, Transport, Storage, Disposal, Treatment Charge along with any applicable Government Taxes, MoEF Escrow Fee etc. SECOND PART will notify the FIRST PART, CPCB (HW Cell) and SPCB of the Exception. The complete liability, risk and costs of such goods/Wastes shall be on FIRST PART and the FIRST PART shall be liable to pay all the charges as demanded by the SECOND PART and FIRST PART shall indemnify the SECOND PART for / during the transport, storage, unloading, treatment, disposal for the said waste.

For "M/s Lalitpur Power Generation Company Ltd." For Bharat Oil & Waste Management Limited/

Bharat Oil Company (India) Regd.  
For Bharat Oil & Waste Management Ltd.

(FIRST PART)

Director

(SECOND PART)



ANNEXURE - 4

(31)



ANNEXURE-5

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# NOIDA TESTING LABORATORIES

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ANNEXURE-6

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## TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ground Water	W-281220-03	02/01/2021

Issued To: **M/S Lalitpur Power Generation Company Limited**  
**Village-Mirchwara & Buragaon Tehsil-Mehroni Distt- Lalitpur (U.P) India**

### SAMPLING & ANALYSIS DATA

Sample Received on : 28/12/2020  
Sample Drawn By : Mr. Sonu Sharma (NTL)  
Sample Drawn On : 27/12/2020  
Sample Quantity : 2.0 Lt.  
Analysis Duration : 28/12/2020 To 02/01/2021  
Sample Description : Ground Water collected from Near- Udaypura Railway Hand Pump

### MICROBIOLOGICAL REQUIREMENT

RESULTS				
S.No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	<i>Escherichia coli</i>	IS-1622	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-1622	Absent	Absent/100ml

### ORGANOLEPTIC & PHYSICAL PARAMETERS

S.NO.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Colour	IS-3025(P-04)	<1.0	Hazen Unit	5	15
2.	Odour	IS-3025(P-05)	Agreeable	-	Agreeable	Agreeable
3.	Taste	IS-3025(P-07 & 08)	Agreeable	-	Agreeable	-
4.	Turbidity	IS-3025(P-10)	<1.0	NTU	1	5
5.	pH value	IS-3025(P-04)	6.88	-	6.5-8.5	-
6.	Total dissolve solid ( TDS)	IS-3025(P-16)	598	mg/l	500	2000

Contd. To report Code W-281220-03(Page 1 of 3)

Laboratory : GT-20, Sector-117, Noida, Gautam Budh Nagar - 201301  
E. : noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com



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## TEST CERTIFICATE

Contd. from report Code W-281220-03 (Page 2 of 3)

### GENERAL PARAMETERS CONCERNING SUBSTANCES UNDESIRABLE IN EXCESSIVE AMOUNTS

S.NO.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Aluminum (as Al)	IS: 3025 (P- 55)	0.096	mg/l	0.03	0.2
2.	Total Ammonia	IS: 3025 (P- 34)	<0.1	mg/l	0.5	No Relaxation
3.	Anionic surface Detergents(as MBAS)	Annex K of IS-13428	<0.1	mg/l	0.2	1.0
4.	Barium (as Ba)	IS: 15302	<0.1	mg/l	0.7	No Relaxation
5.	Boron (as B)	IS: 3025 (P- 57)	<0.1	mg/l	0.5	1.0
6.	Calcium (as Ca)	IS: 3025 (P- 40)	96.19	mg/l	75	200
7.	Chloramines (as Cl <sub>2</sub> )	IS: 3025 (P- 26)	<1.0	mg/l	4.0	No Relaxation
8.	Chloride (as Cl)	IS: 3025 (P- 32)	58.70	mg/l	250	1000
9.	Copper (as Cu)	IS : 3025 (P-42)	<0.05	mg/l	0.05	1.5
10.	Fluoride (as F)	IS: 3025 (P-60)	0.380	mg/l	1.0	1.5
11.	Free Residual Chlorine	IS: 3025 (P-26)	<0.1	mg/l	0.2	1.0
12.	Iron (as Fe)	IS: 3025(P-53)	0.276	mg/l	0.3	No Relaxation
13.	Magnesium (as Mg)	IS: 3025 (P-46)	41.80	mg/l	30	100
14.	Manganese (as Mn)	Clause 35 of IS 3025	0.072	mg/l	0.1	0.3
15.	Mineral Oil	Clause 6 of IS: 3025	<0.5	mg/l	0.5	No Relaxation
16.	Nitrate (as NO <sub>3</sub> )	IS: 3025 (P- 34)	5.41	mg/l	45	No Relaxation
17.	Selenium (as Se)	IS: 3025 (P- 56)	<0.01	mg/l	0.01	No Relaxation
18.	Silver (as Ag)	Annex J IS: 13428	<0.05	mg/l	0.1	No Relaxation
19.	Sulphate (as SO <sub>4</sub> )	IS: 3025 (P- 24)	46.12	mg/l	200	400
20.	Sulphide(as H <sub>2</sub> S)	IS-3025 (P-29)	<0.05	mg/l	0.05	No Relaxation
21.	Alkalinity ( as Ca CO <sub>3</sub> )	IS: 3025 (P- 23)	288	mg/l	200	600
22.	Total Hardness (as CaCO <sub>3</sub> )	IS: 3025 (P- 21)	412	mg/l	200	600
23.	Zinc (as Zn)	IS: 3025 (P- 49)	0.142	mg/l	5.0	15

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## TEST CERTIFICATE

Contd From report Code W-281220-03 (Page 3 of 3)

### Parameters Concerning Toxic Substances:

S.NO.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Cadmium (as Cd)	IS-3025(P-41)	<0.001	mg/l	0.003	No Relaxation
2.	Cyanide (as CN)	IS-3025(P-27)	<0.01	mg/l	0.05	No Relaxation
3.	Lead ( as Pb)	IS-3025(P-47)	<0.01	mg/l	0.01	No Relaxation
4.	Mercury (as Hg)	IS-3025(P-48)	<0.001	mg/l	0.001	No Relaxation
5.	Molybdenum (Mo)	IS-3025(P-2)	<0.05	mg/l	0.07	No Relaxation
6.	Nickel (as Ni)	Annex L of IS-13428	0.012	mg/l	0.02	No Relaxation
7.	Poly nuclear Aromatic	APHA 6440	<0.0001	mg/l	0.0001	No Relaxation
8.	Poly chlorinated biphenyl	APHA 6630	<0.0001	mg/l	0.0005	No Relaxation
9.	Arsenic (as As)	IS-3025(P-37)	<0.01	mg/l	0.01	0.05
10.	Total Chromium (as Cr)	Annex J of IS-13428	<0.05	mg/l	0.05	No Relaxation

**Remarks:** Based on above tested parameter, Water sample does not meet as per IS-10500:2012 in desirable limit, but fall in extended limit, Water can be drink if there is no alternative source.

#### Notes:

1. The results gives above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory
4. This test report will not be used for any publicity/legal purpose.
5. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer

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## TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ground Water	W-281220-02	02/01/2021

Issued To: **M/S Lalitpur Power Generation Company Limited**  
**Village-Mirchwara & Buragaon Tehsil-Mehroni Distt- Lalitpur (U.P) India**

### SAMPLING & ANALYSIS DATA

Sample Received on : 28/12/2020  
 Sample Drawn By : Mr. Sonu Sharma (NTL)  
 Sample Drawn On : 27/12/2020  
 Sample Quantity : 2.0 Lt.  
 Analysis Duration : 28/12/2020 To 02/01/2021  
 Sample Description : Ground Water Collected from Semra Village Hand Pump

### MICROBIOLOGICAL REQUIREMENT

RESULTS				
S.No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	<i>Escherichia coli</i>	IS-1622	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-1622	Absent	Absent/100ml

### ORGANOLEPTIC & PHYSICAL PARAMETERS

S.NO.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Colour	IS-3025(P-04)	<1.0	Hazen Unit	5	15
2.	Odour	IS-3025(P-05)	Agreeable	-	Agreeable	Agreeable
3.	Taste	IS-3025(P-07 & 08)	Agreeable	-	Agreeable	-
4.	Turbidity	IS-3025(P-10)	<1.0	NTU	1	5
5.	pH value	IS-3025(P-04)	6.85	-	6.5-8.5	-
6.	Total dissolve solid ( TDS)	IS-3025(P-16)	804	mg/l	500	2000

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## TEST CERTIFICATE

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### GENERAL PARAMETERS CONCERNING SUBSTANCES UNDESIRABLE IN EXCESSIVE AMOUNTS

S.NO.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Aluminum (as Al)	IS: 3025 (P- 55)	0.102	mg/l	0.03	0.2
2.	Total Ammonia	IS: 3025 (P- 34)	<0.1	mg/l	0.5	No Relaxation
3.	Anionic surface Detergents(as MBAS)	Annex K of IS-13428	<0.1	mg/l	0.2	1.0
4.	Barium (as Ba)	IS: 15302	<0.1	mg/l	0.7	No Relaxation
5.	Boron (as B)	IS: 3025 (P- 57)	<0.1	mg/l	0.5	1.0
6.	Calcium (as Ca)	IS: 3025 (P- 40)	126.6	mg/l	75	200
7.	Chloramines (as Cl <sub>2</sub> )	IS: 3025 (P- 26)	<1.0	mg/l	4.0	No Relaxation
8.	Chloride (as Cl)	IS: 3025 (P- 32)	121.3	mg/l	250	1000
9.	Copper (as Cu)	IS : 3025 (P-42)	<0.05	mg/l	0.05	1.5
10.	Fluoride (as F)	IS: 3025 (P-60)	0.721	mg/l	1.0	1.5
11.	Free Residual Chlorine	IS: 3025 (P-26)	<0.1	mg/l	0.2	1.0
12.	Iron (as Fe)	IS: 3025(P-53)	1.94	mg/l	1.0	No Relaxation
13.	Magnesium (as Mg)	IS: 3025 (P-46)	12.46	mg/l	30	100
14.	Manganese (as Mn)	Clause 35 of IS 3025	0.062	mg/l	0.1	0.3
15.	Mineral Oil	Clause 6 of IS: 3025	<0.5	mg/l	0.5	No Relaxation
16.	Nitrate (as NO <sub>3</sub> )	IS: 3025 (P- 34)	6.10	mg/l	45	No Relaxation
17.	Selenium (as Se)	IS: 3025 (P- 56)	<0.01	mg/l	0.01	No Relaxation
18.	Silver (as Ag)	Annex J IS: 13428	<0.05	mg/l	0.1	No Relaxation
19.	Sulphate (as SO <sub>4</sub> )	IS: 3025 (P- 24)	68.51	mg/l	200	400
20.	Sulphide(as H <sub>2</sub> S)	IS-3025 (P-29)	<0.05	mg/l	0.05	No Relaxation
21.	Alkalinity ( as Ca CO <sub>3</sub> )	IS: 3025 (P- 23)	212	mg/l	200	600
22.	Total Hardness (as CaCO <sub>3</sub> )	IS: 3025 (P- 23)	528	mg/l	200	600
23.	Zinc (as Zn)	IS: 3025 (P- 49)	0.026	mg/l	5.0	15

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## TEST CERTIFICATE

Contd From report Code W-281220-02 (Page 3 of 3)

### Parameters Concerning Toxic Substances:

S.NO.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Cadmium (as Cd)	IS-3025(P-41)	<0.001	mg/l	0.003	No Relaxation
2.	Cyanide (as CN)	IS-3025(P-27)	<0.01	mg/l	0.05	No Relaxation
3.	Lead ( as Pb)	IS-3025(P-47)	0.010	mg/l	0.01	No Relaxation
4.	Mercury (as Hg)	IS-3025(P-48)	<0.001	mg/l	0.001	No Relaxation
5.	Molybdenum (Mo)	IS-3025(P-2)	<0.05	mg/l	0.07	No Relaxation
6.	Nickel (as Ni)	Annex L of IS-13428	0.010	mg/l	0.02	No Relaxation
7.	Poly nuclear Aromatic	APHA 6440	<0.0001	mg/l	0.0001	No Relaxation
8.	Poly chlorinated biphenyl	APHA 6630	<0.0001	mg/l	0.0005	No Relaxation
9.	Arsenic (as As)	IS-3025(P-37)	<0.01	mg/l	0.01	0.05
10.	Total Chromium (as Cr)	Annex J of IS-13428	<0.05	mg/l	0.05	No Relaxation

**Remarks:** Based on above tested parameter, Water sample does not meet as per IS-10500:2012 desirable limit, but fall in extended limit. Water can be drink if there is no alternative source.

#### Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. This test report will not be used for any publicity/legal purpose.
5. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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## TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ground Water	W-281220-01	02/01/2021

Issued To: M/S Lalitpur Power Generation Company Limited  
 Village-Mirchwara & Buragaon Tehsil-Mehroni Distt- Lalitpur (U.P) India

### SAMPLING & ANALYSIS DATA

Sample Received on : 28/12/2020  
 Sample Drawn By : Mr. Amit Sharma (NTL)  
 Sample Drawn On : 27/12/2020  
 Sample Quantity : 2.0 Lt.  
 Analysis Duration : 28/12/2020 To 02/01/2021  
 Sample Description : Hand Pump water Collected from Near- Ash Pond

### MICROBIOLOGICAL REQUIREMENT

RESULTS				
S.No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	<i>Escherichia coli</i>	IS-1622	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-1622	Absent	Absent/100ml

### ORGANOLEPTIC & PHYSICAL PARAMETERS

S.NO.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Colour	IS-3025(P-04)	<1.0	Hazen Unit	5	15
2.	Odour	IS-3025(P-05)	Agreeable	-	Agreeable	Agreeable
3.	Taste	IS-3025(P-07 & 08)	Agreeable	-	Agreeable	-
4.	Turbidity	IS-3025(P-10)	<1.0	NTU	1	5
5.	pH value	IS-3025(P-04)	7.30	-	6.5-8.5	-
6.	Total dissolve solid ( TDS)	IS-3025(P-16)	796	mg/l	500	2000

Contd. To report Code W-281220-01 (Page 1 of 3)



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## TEST CERTIFICATE

Contd From report Code W-281220-01 (Page 3 of 3)

### Parameters Concerning Toxic Substances:

S.NO.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Cadmium (as Cd)	IS-3025(P-41)	<0.001	mg/l	0.003	No Relaxation
2.	Cyanide (as CN)	IS-3025(P-27)	<0.01	mg/l	0.05	No Relaxation
3.	Lead ( as Pb)	IS-3025(P-47)	<0.01	mg/l	0.01	No Relaxation
4.	Mercury (as Hg)	IS-3025(P-48)	<0.001	mg/l	0.001	No Relaxation
5.	Molybdenum (Mo)	IS-3025(P-2)	<0.05	mg/l	0.07	No Relaxation
6.	Nickel (as Ni)	Annex L of IS-13428	<0.01	mg/l	0.02	No Relaxation
7.	Poly nuclear Aromatic	APHA 6440	<0.0001	mg/l	0.0001	No Relaxation
8.	Poly chlorinated biphenyl	APHA 6630	<0.0001	mg/l	0.0005	No Relaxation
9.	Arsenic (as As)	IS-3025(P-37)	<0.01	mg/l	0.01	0.05
10.	Total Chromium (as Cr)	Annex J of IS-13428	<0.05	mg/l	0.05	No Relaxation

**Remarks:** Based on above tested parameter, Water sample does not meet as per IS-10500:2012 specification in desirable limit, but fall in extended limit. Water can be drink if, there is no alternative source.

#### Notes:

- 1 The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only
- 2 Responsibility of the Laboratory is limited to the invoiced amount only.
- 3 This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory
- 4 This test report will not be used for any publicity/legal purpose.
- 5 The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer

CHECKED BY

AUTHORIZED SIGNATORY



Laboratory : GT-20, Sector-117, Noida, Gautam Budh Nagar - 201301

E. : noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com



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# NOIDA TESTING LABORATORIES

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## TEST CERTIFICATE

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### GENERAL PARAMETERS CONCERNING SUBSTANCES UNDESIRABLE IN EXCESSIVE AMOUNTS

S.NO.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Aluminum (as Al)	IS: 3025 (P- 55)	<0.01	mg/l	0.03	0.2
2.	Total Ammonia	IS: 3025 (P- 34)	<0.1	mg/l	0.5	No Relaxation
3.	Anionic surface Detergents(as MBAS)	Annex K of IS-13428	<0.1	mg/l	0.2	1.0
4.	Barium (as Ba)	IS: 15302	<0.1	mg/l	0.7	No Relaxation
5.	Boron (as B)	IS: 3025 (P- 57)	<0.1	mg/l	0.5	1.0
6.	Calcium (as Ca)	IS: 3025 (P- 40)	168.0	mg/l	75	200
7.	Chloramines (as Cl <sub>2</sub> )	IS: 3025 (P- 26)	<1.0	mg/l	4.0	No Relaxation
8.	Chloride (as Cl)	IS: 3025 (P- 32)	187.8	mg/l	250	1000
9.	Copper (as Cu)	IS : 3025 (P-42)	<0.05	mg/l	0.05	1.5
10.	Fluoride (as F)	IS: 3025 (P-60)	1.20	mg/l	1.0	1.5
11.	Free Residual Chlorine	IS: 3025 (P-26)	<0.1	mg/l	0.2	1.0
12.	Iron (as Fe)	IS: 3025(P-53)	0.608	mg/l	1.0	No Relaxation
13.	Magnesium (as Mg)	IS: 3025 (P-46)	68.04	mg/l	30	100
14.	Manganese (as Mn)	Clause 35 of IS 3025	<0.1	mg/l	0.1	0.3
15.	Mineral Oil	Clause 6 of IS: 3025	<0.5	mg/l	0.5	No Relaxation
16.	Nitrate (as NO <sub>3</sub> )	IS: 3025 (P- 34)	8.24	mg/l	45	No Relaxation
17.	Selenium (as Se)	IS: 3025 (P- 56)	<0.01	mg/l	0.01	No Relaxation
18.	Silver (as Ag)	Annex J IS: 13428	<0.05	mg/l	0.1	No Relaxation
19.	Sulphate (as SO <sub>4</sub> )	IS: 3025 (P- 24)	659.65	mg/l	200	400
20.	Sulphide (as H <sub>2</sub> S)	IS-3025 (P-29)	<0.05	mg/l	0.05	No Relaxation
21.	Alkalinity ( as Ca CO <sub>3</sub> )	IS: 3025 (P- 23)	120	mg/l	200	600
22.	Total Hardness (as CaCO <sub>3</sub> )	IS: 3025 (P- 21)	700	mg/l	200	600
23.	Zinc (as Zn)	IS: 3025 (P- 49)	0.021	mg/l	5.0	15

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## TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ground Water	W-281220-04	02/01/2021

Issued To: M/S Lalitpur Power Generation Company Limited  
Village-Mirchwara & Buragaon Tehsil-Mehroni Distt- Lalitpur (U.P) India

### SAMPLING & ANALYSIS DATA

Sample Received on : 28/12/2020  
 Sample Drawn By : Mr. Sonu Sharma (NTL)  
 Sample Drawn On : 27/12/2020  
 Sample Quantity : 2.0 Lt.  
 Analysis Duration : 28/12/2020 To 02/01/2021  
 Sample Description : Water sample Collected from Mirchwara Hand Pump

### MICROBIOLOGICAL REQUIREMENT

RESULTS				
S.No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	<i>Escherichia coli</i>	IS-1622	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-1622	Absent	Absent/100ml

### ORGANOLEPTIC & PHYSICAL PARAMETERS

S.NO.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Colour	IS-3025(P-04)	<1.0	Hazen Unit	5	15
2.	Odour	IS-3025(P-05)	Agreeable	-	Agreeable	Agreeable
3.	Taste	IS-3025(P-07 & 08)	Agreeable	-	Agreeable	-
4.	Turbidity	IS-3025(P-10)	<1.0	NTU	1	5
5.	pH value	IS-3025(P-04)	6.68	-	6.5-8.5	-
6.	Total dissolve solid ( TDS)	IS-3025(P-16)	676	mg/l	500	2000

Contd. To report Code W-281220-04 (Page 1 of 3)



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## TEST CERTIFICATE

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### GENERAL PARAMETERS CONCERNING SUBSTANCES UNDESIRABLE IN EXCESSIVE AMOUNTS

S.NO.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Aluminum (as Al)	IS: 3025 (P- 55)	<0.01	mg/l	0.03	0.2
2.	Total Ammonia	IS: 3025 (P- 34)	<0.1	mg/l	0.5	No Relaxation
3.	Anionic surface Detergents(as MBAS)	Annex K of IS-13428	<0.1	mg/l	0.2	1.0
4.	Barium (as Ba)	IS: 15302	<0.1	mg/l	0.7	No Relaxation
5.	Boron (as B)	IS: 3025 (P- 57)	<0.1	mg/l	0.5	1.0
6.	Calcium (as Ca)	IS: 3025 (P- 40)	105.8	mg/l	75	200
7.	Chloramines (as Cl <sub>2</sub> )	IS: 3025 (P- 26)	<1.0	mg/l	4.0	No Relaxation
8.	Chloride (as Cl)	IS: 3025 (P- 32)	97.8	mg/l	250	1000
9.	Copper (as Cu)	IS : 3025 (P-42)	<0.05	mg/l	0.05	1.5
10.	Fluoride (as F)	IS: 3025 (P-60)	0.78	mg/l	1.0	1.5
11.	Free Residual Chlorine	IS: 3025 (P-26)	<0.1	mg/l	0.2	1.0
12.	Iron (as Fe)	IS: 3025(P-53)	0.782	mg/l	1.0	No Relaxation
13.	Magnesium (as Mg)	IS: 3025 (P-46)	42.53	mg/l	30	100
14.	Manganese (as Mn)	Clause 35 of IS 3025	0.021	mg/l	0.1	0.3
15.	Mineral Oil	Clause 6 of IS: 3025	<0.5	mg/l	0.5	No Relaxation
16.	Nitrate (as NO <sub>3</sub> )	IS: 3025 (P- 34)	6.21	mg/l	45	No Relaxation
17.	Selenium (as Se)	IS: 3025 (P- 56)	<0.01	mg/l	0.01	No Relaxation
18.	Silver (as Ag)	Annex J IS: 13428	<0.05	mg/l	0.1	No Relaxation
19.	Sulphate (as SO <sub>4</sub> )	IS: 3025 (P- 24)	80.71	mg/l	200	400
20.	Sulphide(as H <sub>2</sub> S)	IS-3025 (P-29)	<0.05	mg/l	0.05	No Relaxation
21.	Alkalinity ( as Ca CO <sub>3</sub> )	IS: 3025 (P- 23)	240	mg/l	200	600
22.	Total Hardness (as CaCO <sub>3</sub> )	IS: 3025 (P- 23)	440	mg/l	200	600
23.	Zinc (as Zn)	IS: 3025 (P- 49)	2.48	mg/l	5.0	15

Contd. To report Code W-281220-04 (Page 2 of 3)



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## TEST CERTIFICATE

Contd From report Code W-281220-04 (Page 3 of 3)

### Parameters Concerning Toxic Substances:

S.NO.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Cadmium (as Cd)	IS-3025(P-41)	<0.001	mg/l	0.003	No Relaxation
2.	Cyanide (as CN)	IS-3025(P-27)	<0.01	mg/l	0.05	No Relaxation
3.	Lead ( as Pb)	IS-3025(P-47)	<0.01	mg/l	0.01	No Relaxation
4.	Mercury (as Hg)	IS-3025(P-48)	<0.001	mg/l	0.001	No Relaxation
5.	Molybdenum (Mo)	IS-3025(P-2)	<0.05	mg/l	0.07	No Relaxation
6.	Nickel (as Ni)	Annex L of IS-13428	<0.01	mg/l	0.02	No Relaxation
7.	Poly nuclear Aromatic	APHA 6440	<0.0001	mg/l	0.0001	No Relaxation
8.	Poly chlorinated biphenyl	APHA 6630	<0.0001	mg/l	0.0005	No Relaxation
9.	Arsenic (as As)	IS-3025(P-37)	<0.01	mg/l	0.01	0.05
10.	Total Chromium (as Cr)	Annex J of IS-13428	<0.05	mg/l	0.05	No Relaxation

**Remarks:** Based on above tested parameter, Water sample does not meet as per IS-10500:2012 desirable limit, but fall in extended limit. Water can be drink if there is no alternative source.

#### Notes:

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*A. Hothi*  
CHECKED BY

*[Signature]*  
AUTHORIZED SIGNATORY



ITEM NO.8 Court 3 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 2767/2020

LALITPUR POWER GENERATION COMPANY LTD. Appellant(s)

VERSUS

ACTION FOR VIGILANCE AND  
KNOWLEDGE FOR EMPOWERMENT & ORS. Respondent(s)

(IA No. 72416/2020 - CLARIFICATION/DIRECTION IA No. 64362/2020 -  
EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No.72415/2020  
- INTERVENTION/IMPLEADMENT IA No. 64360/2020 - STAY APPLICATION)

Date : 13-08-2020 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE KRISHNA MURARI

For Appellant(s) Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Ranjit Kumar Sr. Adv.  
Mr. Aman Vachher, Adv.  
Mr. Sajid Mohamed, Adv.  
Mr. Sanjeev Kumar Singh, Adv.  
Ms. Ratna Mala Palaka, Adv.  
Mr. Ashutosh Dubey, Adv.  
Mr. Upendra Prasad, Adv.  
Mr. Abhishek Chauhan, Adv.  
Mr. Shinghra Kumar, Adv.  
For M/S. Vachher And Agrud, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

Signature Not Verified Mr. Ranjit Kumar, learned senior counsel appearing on behalf  
Digitally signed by GULSHAN KUMAR ARORA  
Date: 2020.08.14 15:11:30 IST  
Reason: 07 the appellant submits that similar I.As. are pending in the case  
of M.C. Mehta vs. Union of India, i.e., W.P.(C) No.13029/1985.

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Tag with I.A. No. 53959/2020 in W.P. (C) No.13029/1985.

In the meantime, for non-compliance of the order, no coercive step shall be taken.

(GULSHAN KUMAR ARORA)  
AR-CUM-PSH)

(R.S. NARAYANAN)  
COURT MASTER